GOVERNMENT OF INDIA LABOUR LOK SABHA

STARRED QUESTION NO:284
ANSWERED ON:22.12.2003
NON-DEPOSIT OF PROVIDENT FUND BY PSUS
ARUN KUMAR

Will the Minister of LABOUR be pleased to state:

- (a) the time-frame within which the PSUs are required to deposit the Provident Fund money in the accounts of the employees;
- (b) whether certain Public Sector Undertakings (PSUs) are not depositing the Provident Fund money deducted from the salaries of their employees in their EPF Account;
- (c) if so, the details of PSUs which have not deposited the Provident Fund money in the accounts of the employees during the last three years and thereafter, State-wise; and
- (d) the steps taken/proposed to be taken by the Government to ensure that the PSUs deposit the Provident Fund money within the stipulated time in the accounts of the employees?

Answer

MINISTER OF LABOUR (SHRI SAHIB SINGH VERMA)

(a) to (d):A statement is laid on the table of the House.

STATEMENT REFFERED TO IN REPLY TO PART (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO. 284 22.12.2003 BY SH. ARUN KUMAR REGARDING `NON-DEPOSIT OF PROVIDENT FUND BY PSUS.`

- (a) All the establishments including PSUs are required to deposit the Provident Fund money within 15 days from the close of the month for which salaries become due.
- (b) Yes, Sir. Some of the PSUs are defaulting remittance of Provident Fund money deducted from the salaries of their workers.
- (c) The number of PSUs who have not deposited PF money during the last three years, region-wise, are given in Annexure A.
- (d) The steps taken by the Government for realizing the dues from the establishments include the letters written by the Union Labour Minister to State Chief Ministers in respect of State PSUs; and to the Union Ministers-incharge of the Central PSUs. The EPI Organisation has also initiated steps for monitoring the compliance of establishment on a month to month basis through an IT assisted system for better compliance by establishments and early action by the Employees` Provident Fund Organisation in case of any deficiency.

ANNEXURE'A'

Sl.No. Region Number of establishment in default.

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2000-01 2001-02 2002-03 03-04(upto 31st Oct, 03)
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- 1.Andhra Pradesh 10 25 52 56
- 2.Bihar 12 27 32 30
- 3. Chattisgarh 0 2 3 2
- 4.Delhi 5 4 1 1
- 5.Gujarat 14 25 24 14 6.Goa 0 0 0 0

8.Himachal Pradesh 0 4 2 1

9. Jharkhand 0 9 8 4
10. Karnataka 11 20 30 26
11. Kerala 7 36 40 39
12. Madhya Pradesh 13 39 46 40
13. Maharashtra 38 46 46 46
14. North East Region 3 35 35 50
15. Orissa 3 147 124 182
16. Punjab 3 20 23 93
17. Rajasthan 4 8 13 9
18. Tamil Nadu 14 32 31 31
19. Uttaranchal 0 7 22 24
20. Uttar Pradesh 21 54 98 94
21. West Bengal 60 83 68 81

Total 221 628 703 828